

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
IB-375/PB/2018
New IA/3499/2024

IN THE MATTER OF:

M/s. Bipin Industries Pvt. Ltd.

.....Applicant

Vs.

M/s. ABW Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Sudhanshu Khandelwal, Adv. for R 2
For the RP : Mr. Satya Prakash Gupta, RP with Mr. Subramaniam
Natrajan, AR and Mr. Ashish Verma, Ms. Salonee
Keshwani, Advs.
For the Alchemist : Mr. Vipul Ganda, Ms. Sakshi Rastogi, Advs.

ORDER

New IA/3499/2024:-

This is an application filed under Rule 11 of NCLT Rules 2016 read with Section 60(5) of IBC, 2016 seeking early hearing of IA/2256/2024 which is for seeking vacation of status quo order passed by this Adjudicating Authority on 04.08.2020. Heard the submission made by Ld. Counsel on behalf of the Applicant. IA/2256/2024 is listed for hearing on 26.07.2024 which is not a far away date and keeping in view the large number of pendency before this Court,

it may not be appropriate to preponed the hearing of that application. That application IA/2256/2024 be listed on 26.07.2024 as already ordered. With these observation the present application i.e. New IA/3499/2024 is **disposed of.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)